

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 707/2023

In the matter of:

Saira Begum

.....Applicant(s)

Versus

Govt. of NCT of Delhi.

.....Respondent

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NDOH: 23.07.2024

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Filed by

(P.S. Pankaj)

Sr. Env. Engineer

Dated: 22nd July, 2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 707/2023

In the matter of:

Saira Begum

.....Applicant(s)

Versus

Govt. of NCT of Delhi.

.....Respondent

**RESPONSE ON BEHALF OF DELHI POLLUTION CONTROL
COMMITTEE WITH RESPECT TO ORDER DATED 18.04.2024.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That, this matter was taken up by this Hon'ble Tribunal on 28.11.2023 and pleased to direct to constitute the joint Committee comprising of the representative of the Central Pollution Control Board (CPCB), Delhi Pollution Control Committee (DPCC) and SDM (South Delhi) regarding joint inspection of alleged red category polluting units operating by Respondent No. 7 to 19 in the residential area at 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi.
2. That, in compliance to the orders dated 28.11.2023, DPCC filed the report dated 02.02.2024 through email, which is available on the records of this Hon'ble Tribunal.

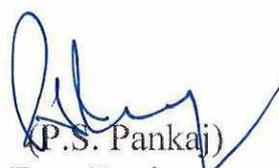
3. That, Joint inspection of alleged 13 no. of the units/ sites of respondents (Respondent Nos. 7 to 19) situated at 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi- 110006 was carried out by the joint team on 12.01.2024. During joint inspection, officials of MCD, BSES, DJB and Delhi Police were also associated with regard to the action for effective closure including disconnection of electricity/water supply to the polluting units & to maintain law & orders.
4. That joint committee has found that 9 units (Respondent number 8,10,12,13,15,16,17,18 &19) to be vacant therefore no action was taken by the joint team. Further, in the 05 premises/ units (Respondent number 7,9,11, 14 &17) joint committee, observed that Electroplating activity took place in recent past, therefore, premises were sealed and electricity disconnected.
5. That, joint team has not observed any plant operational / effluent discharged into public sewer (treated/ untreated). No ETP was exist on the site. As per records of DPCC none of the respondent has applied for obtaining mandatory consent/ authorisation under the extant provision of the pollution control laws.
6. That, DPCC has issued Show cause notice on 02.07.2024 to impose Environmental damages charges of Rs. 10 Lakhs each on 04 units (having respondent number 7, 9, 14 and 17) for illegal operation of Electroplating units in non conforming area, without pollution control device and

mandatory consent. Copies of the SCN dated 02.07.2024 are enclosed herewith as ANNEXURE-1 (Colly)

7. That further, DPCC has issued Show cause notice on 02.07.2024 to impose Environmental damages charges of Rs. 12 Lakhs to 01 unit (respondent number 11) for illegal operation of Electroplating unit in non conforming area, without pollution control device, mandatory consent and having borewell for industrial use. Copy of the SCN dated 02.07.2024 is enclosed herewith as ANNEXURE-2.
8. That, the rejoinder filed for and on behalf of respondent number 7 to 19 was considered and it contains no merits. The earlier report filed by joint Committee was on the basis of the facts and circumstances exist on that point of time. Ground situations are changing hourly basis, the latest report was filed on behalf of the joint committee of various authorities, as named by this Hon`ble Tribunal. The respondents are also not disputing the fact about operation of units at 1834, Gali Kuan Wali, Lal Darwaza, Sikri Wala, Lal Kuan in para 6.1 of the response. The Hon`ble Supreme Court categorically ordered that no industry can be operated from the residential premises except with the prior approval of high power committee and consent of DPCC and with a valid license of MCD. The action taken by DPCC is solely based on the findings of the joint committee, which was believed to be true.
9. That, DPCC, has issued a letter to MCD and Delhi Police in pursuance of Hon`ble Supreme Court judgment dated 17.05.2004 in WP(C) No.

4677/1985 titled as "MC Mehta Vs. UOI & Ors" regarding "Shifting of Industrial from non-conforming/ residential areas" and provisions of the Master Plan-2021, to keep strict vigil at the above addresses as well as in non-conforming/ residential areas so that no illegal industrial unit, should establish/ operate in any manner and sealed premises may not be used clandestinely. Copy of the letter dated 02.07.2024 addressed to MCD and Delhi Police is enclosed herewith as ANNEXURE -3.

10. It is therefore requested to this Hon'ble Tribunal that the present response may kindly be taken on record.


(P.S. Pankaj)
Sr. Env. Engineer

Delhi
Dated 22nd July, 2024


DELHI POLLUTION CONTROL COMMITTEE

4th & 5th Floor, ISBT Building
Kashmere Gate, Delhi 110006
(Visit us at <https://www.dpccocmms.nic.in>)



F. No. DPCC/CMC-VII/NGT/(OA-707/2023)/2024/349-353 Dated: 2-7-2024

Subject: Show Cause Notice for imposition for Environment Damage Compensation (EDC)- reg

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, it is a mandatory provision under u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, that no person without the previous consent of the DPCC shall establish or take any steps to establish any industry, operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or operate any industrial plant in air pollution control area.

And whereas, all such polluting units in non-confirming/ residential area shall be closed down with immediate effect as reportedly exist in the contempt of the orders of Hon'ble Supreme Court of India in WP(C) 4677/1985 titled MC Mehta vs UOI & Ors dated 07.05.2004.

And whereas, Principal Secretary (Environment & Forest) has issued D.O. Letter vide D.O. No. F.12(588)/ENV/YPMC/2019/18-31 dated 03.05.2023 regarding closing of all industrial units operational in Non-Confirming Area/Residential Area.

And whereas, in pursuance of orders dated 07.05.2004 passed by Hon'ble Supreme Court in the matter regarding "Shifting of Industries from non-confirming/ residential areas". In the order dated 07.05.2004; Hon'ble Supreme Court directed that all industrial units operating in non-confirming/ residential areas of the Delhi in violation of Master Plan of Delhi have to be closed down/ shifted.

And whereas, Hon'ble NGT vide its order dated 28.11.2023 in matter of "Saira Begum Vs. GNCTD & Ors" ordered for joint inspection of alleged site at 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi-110006

And whereas, joint inspection of the unit M/s **Abid, 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi-110006** (hereinafter referred as the addressee), was conducted by officials of CPCB, DPCC, Revenue Department, MCD and DJB on **12.01.2024** and during inspection premises found locked and owner/occupier not opened the gate. Local enquiry revealed that Electroplating activity takes place inside premises.

And whereas, you were operating your unit without having any consent from DPCC.

And whereas, you are generating untreated wastewater which is highly toxic and acidic in nature and discharging into the river Yamuna directly or indirectly through various drains. Heavy metals and other pollutants from wastewater pose danger to the human and aquatic life, even heavy metals from it get accumulates in body & causes severe threat to life and grave injury to the environment.

And whereas, no control measures have been taken to control the acidic fumes generated and thus causing sever air pollution.

And whereas, joint committee decided to seal the premises and to disconnect the electricity/water supply on the spot.

And whereas case of your unit was placed before the Competent Authority in Delhi Pollution Control Committee and decided to issue Show cause notice for Lump Sum Environment Damage Compensation of Rs. 10,00,000 (Rupees Ten Lakh Only) which is being levied in view of office order F.No. DPCC/RDPC/EC/2022/3522-3530 dated 30.03.2022 for illegal operation of Red Category unit in non-conforming area. Therefore, you shall be liable to pay EC of **Rs. 10,00,000/- (Rupees Ten Lakh Only)** through Demand Draft in favor of "**Delhi Pollution Control Committee**".

Hence by way of this notice, you are hereby given an opportunity to submit your reply as to why EC of **Rs. 10,00,000/-** should not be confirmed. Your reply should reach to this office within 15 days from date of service of this notice, failing which it shall be assumed that you have nothing to say in this regard and the competent authority of DPCC shall be free to take action as per law. This may also be treated as an opportunity of being heard.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.


SEE - CMC - VII

To,

**M/s Abid,
1834, Gali Kuan Wali, Lal Darwaza,
Sirki Walan, Lal Kuan, Delhi-110006**

P. S. Pankaj
Senior Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building
Kashmere Gate, Delhi-110006

Copy to: -

1. The Member Secretary, CPCB, Parivesh Bhawan, East Arjun Nagar, Delhi-110032
2. Smt. Anamika Sagar, Scientist-E & Div. Head, IPC-V, CPCB, Parivesh Bhawan, East Arjun Nagar, Delhi- 110032
3. The SDM, (Karol Bagh) , Jhandewalan Flatted Factory Complex, Delhi-110055
4. Master File CMC-VII



F. No. DPCC/CMC-VII/NGT/(OA-707/2023)/2024/344-348

Dated: 2-7-2024

Subject: Show Cause Notice for imposition for Environment Damage Compensation (EDC)- reg

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, it is a mandatory provision under u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, that no person without the previous consent of the DPCC shall establish or take any steps to establish any industry, operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or operate any industrial plant in air pollution control area.

And whereas, all such polluting units in non-confirming/ residential area shall be closed down with immediate effect as reportedly exist in the contempt of the orders of Hon'ble Supreme Court of India in WP(C) 4677/1985 titled MC Mehta vs UOI & Ors dated 07.05.2004.

And whereas, Principal Secretary (Environment & Forest) has issued D.O. Letter vide D.O. No. F.12(588)/ENV/YPMC/2019/18-31 dated 03.05.2023 regarding closing of all industrial units operational in Non-Confirming Area/Residential Area.

And whereas, in pursuance of orders dated 07.05.2004 passed by Hon'ble Supreme Court in the matter regarding "Shifting of Industries from non-conforming/ residential areas". In the order dated 07.05.2004; Hon'ble Supreme Court directed that all industrial units operating in non-conforming/ residential areas of the Delhi in violation of Master Plan of Delhi have to be closed down/ shifted.

And whereas, Hon'ble NGT vide its order dated 28.11.2023 in matter of "Saira Begum Vs. GNCTD & Ors" ordered for joint inspection of alleged site at 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi-110006

And whereas, joint inspection of the unit M/s **Shamshad, 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi-110006** (hereinafter referred as the addressee), was conducted by officials of CPCB, DPCC, Revenue Department, MCD and DJB on **12.01.2024** and during inspection, permanent wall found erected inside premises. Local enquiry revealed that Electroplating activity takes place beside the wall.

And whereas, you were operating your unit without having any consent from DPCC.

And whereas, you are generating untreated wastewater which is highly toxic and acidic in nature and discharging into the river Yamuna directly or indirectly through various drains. Heavy metals and other pollutants from wastewater pose danger to the human and aquatic life, even heavy metals from it get accumulates in body & causes severe threat to life and grave injury to the environment.

And whereas, no control measures have been taken to control the acidic fumes generated and thus causing sever air pollution.

And whereas, joint committee decided to seal the premises and to disconnect the electricity/water supply on the spot.

And whereas case of your unit was placed before the Competent Authority in Delhi Pollution Control Committee and decided to issue Show cause notice for Lump Sum Environment Damage Compensation of Rs. 10,00,000 (Rupees Ten Lakh Only) which is being levied in view of office order F.No. DPCC/RDPC/EC/2022/3522-3530 dated 30.03.2022 for illegal operation of Red Category unit in non-conforming area. Therefore, you shall be liable to pay EC of **Rs. 10,00,000/- (Rupees Ten Lakh Only)** through Demand Draft in favor of "**Delhi Pollution Control Committee**".

Hence by way of this notice, you are hereby given an opportunity to submit your reply as to why EC of **Rs. 10,00,000/-** should not be confirmed. Your reply should reach to this office within 15 days from date of service of this notice, failing which it shall be assumed that you have nothing to say in this regard and the competent authority of DPCC shall be free to take action as per law. This may also be treated as an opportunity of being heard.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

To,

**M/s Shamshad,
1834, Gali Kuan Wali, Lal Darwaza,
Sirki Walan, Lal Kuan, Delhi-110006**


SEE, CMC - VII
P. S. Pankaj
Senior Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building
Kashmere Gate, Delhi-110006

Copy to: -

1. The Member Secretary, CPCB, Parivesh Bhawan, East Arjun Nagar, Delhi-110032
2. Smt. Anamika Sagar, Scientist-E & Div. Head, IPC-V, CPCB, Parivesh Bhawan, East Arjun Nagar, Delhi- 110032
3. The SDM, (Karol Bagh) , Jhandewalan Flatted Factory Complex, Delhi-110055
4. Master File CMC-VII


DELHI POLLUTION CONTROL COMMITTEE

4th & 5th Floor, ISBT Building
Kashmere Gate, Delhi 110006
(Visit us at <https://www.dpccomms.nic.in>)



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F. No. DPCC/CMC-VII/NGT/(OA-707/2023)/2024/334-338 Dated: 2-7-2024

Subject: Show Cause Notice for imposition for Environment Damage Compensation (EDC)- reg

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, it is a mandatory provision under u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, that no person without the previous consent of the DPCC shall establish or take any steps to establish any industry, operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or operate any industrial plant in air pollution control area.

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And whereas, Principal Secretary (Environment & Forest) has issued D.O. Letter vide D.O. No. F.12(588)/ENV/YPMC/2019/18-31 dated 03.05.2023 regarding closing of all industrial units operational in Non-Confirming Area/Residential Area.

And whereas, in pursuance of orders dated 07.05.2004 passed by Hon'ble Supreme Court in the matter regarding "Shifting of Industries from non-confirming/ residential areas". In the order dated 07.05.2004; Hon'ble Supreme Court directed that all industrial units operating in non-confirming/ residential areas of the Delhi in violation of Master Plan of Delhi have to be closed down/ shifted.

And whereas, Hon'ble NGT vide its order dated 28.11.2023 in matter of "Saira Begum Vs. GNCTD & Ors" ordered for joint inspection of alleged site at 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi-110006

And whereas, joint inspection of the unit M/s **Arif and Mujahid, 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi-110006** (hereinafter referred as the addressee), was conducted by officials of CPCB, DPCC, Revenue Department, MCD and DJB on **12.01.2024** and during inspection your premises found vacant. However permanent wall found erected inside premises. Local enquiry revealed that Electroplating activity takes place beside the wall.

And whereas, you were operating your unit without having any consent from DPCC.

And whereas, you are generating untreated wastewater which is highly toxic and acidic in nature and discharging into the river Yamuna directly or indirectly through various drains. Heavy metals and other pollutants from wastewater pose danger to the human and aquatic life, even heavy metals from it get accumulates in body & causes severe threat to life and grave injury to the environment.

And whereas, no control measures have been taken to control the acidic fumes generated and thus causing sever air pollution.

And whereas, joint committee decided to seal the premises and to disconnect the electricity/water supply on the spot.

And whereas case of your unit was placed before the Competent Authority in Delhi Pollution Control Committee and decided to issue Show cause notice for Lump Sum Environment Damage Compensation of Rs. 10,00,000 (Rupees Ten Lakh Only) which is being levied in view of office order F.No. DPCC/RDPC/EC/2022/3522-3530 dated 30.03.2022 for illegal operation of Red Category unit in non-conforming area. Therefore, you shall be liable to pay EC of **Rs. 10,00,000/- (Rupees Ten Lakh Only)** through Demand Draft in favor of "**Delhi Pollution Control Committee**".

Hence by way of this notice, you are hereby given an opportunity to submit your reply as to why EC of **Rs. 10,00,000/-** should not be confirmed. Your reply should reach to this office within 15 days from date of service of this notice, failing which it shall be assumed that you have nothing to say in this regard and the competent authority of DPCC shall be free to take action as per law. This may also be treated as an opportunity of being heard.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.



SEE, CMC - VII

P. S. Pankaj
Senior Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building
Kashmere Gate, Delhi-110006

To,

**M/s Arif and Mujahid,
1834, Gali Kuan Wali, Lal Darwaza,
Sirki Walan, Lal Kuan, Delhi-110006**

Copy to: -

1. The Member Secretary, CPCB, Parivesh Bhawan, East Arjun Nagar, Delhi-110032
2. Smt. Anamika Sagar, Scientist-E & Div. Head, IPC-V, CPCB, Parivesh Bhawan, East Arjun Nagar, Delhi- 110032
3. The SDM, (Karol Bagh) , Jhandewalan Flatted Factory Complex, Delhi-110055
4. Master File CMC-VII


DELHI POLLUTION CONTROL COMMITTEE

4th & 5th Floor, ISBT Building
Kashmere Gate, Delhi 110006
(Visit us at <https://www.dpcccomms.nic.in>)



F. No. DPCC/CMC-VII/NGT/(OA-707/2023)/2024/339-343

Dated: 2-7-2024

Subject: Show Cause Notice for imposition for Environment Damage Compensation (EDC)- reg

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and under the Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is mandatory provision under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish or operate any industrial plant in air pollution control area.

And whereas, it is a mandatory provision under u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, that no person without the previous consent of the DPCC shall establish or take any steps to establish any industry, operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or operate any industrial plant in air pollution control area.

And whereas, all such polluting units in non-confirming/ residential area shall be closed down with immediate effect as reportedly exist in the contempt of the orders of Hon'ble Supreme Court of India in WP(C) 4677/1985 titled MC Mehta vs UOI & Ors dated 07.05.2004.

And whereas, Principal Secretary (Environment & Forest) has issued D.O. Letter vide D.O. No. F.12(588)/ENV/YPMC/2019/18-31 dated 03.05.2023 regarding closing of all industrial units operational in Non-Confirming Area/Residential Area.

And whereas, in pursuance of orders dated 07.05.2004 passed by Hon'ble Supreme Court in the matter regarding "Shifting of Industries from non-confirming/ residential areas". In the order dated 07.05.2004; Hon'ble Supreme Court directed that all industrial units operating in non-confirming/ residential areas of the Delhi in violation of Master Plan of Delhi have to be closed down/ shifted.

And whereas, Hon'ble NGT vide its order dated 28.11.2023 in matter of "Saira Begum Vs. GNCTD & Ors" ordered for joint inspection of alleged site at 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi-110006

And whereas, joint inspection of the unit M/s **Sajid Mirza, 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi-110006** (hereinafter referred as the addressee), was conducted by officials of CPCB, DPCC, Revenue Department, MCD and DJB on **12.01.2024** and during inspection following was observed:-

1. Borewell found exist inside premises.
2. Equipment related to/ helpful in Electroplating found exist.

And whereas, you were operating your unit without having any consent from DPCC.

And whereas, you are generating untreated wastewater which is highly toxic and acidic in nature and discharging into the river Yamuna directly or indirectly through various drains. Heavy metals and other pollutants from wastewater pose danger to the human and aquatic life, even heavy metals from it get accumulates in body & causes severe threat to life and grave injury to the environment.

And whereas, no control measures have been taken to control the acidic fumes generated and thus causing sever air pollution.

And whereas, joint committee decided to seal the premises and to disconnect the electricity/water supply on the spot.

And whereas case of your unit was placed before the Competent Authority in Delhi Pollution Control Committee and decided to issue Show cause notice for Lump Sum Environment Damage Compensation of Rs. 12,00,000 (Rupees Twelve Lakh Only) which is being levied in view of office order F.No. DPCC/RDPC/EC/2022/3522-3530 dated 30.03.2022 and as per order vide DPCC/MS/OA No. 25/2020/270 dated 09.07.2020 as per the calculation as follow:-

- **Lump sum EC of Rs. 10,00,000/- (Rupees Ten Lakh Only)** for illegal operation of Red Category unit in non-conforming area.
- **Lump sum EC of Rs. 2,00,000/- (Rupees Two Lakh Only)** for violation with respect to illegal ground water extraction for industrial usage.

Therefore, you shall be liable to pay EC of Rs. 10 Lakh + 2 Lakh = **Rs. 12 Lakh (Rupees Twelve Lakh Only)** through Demand Draft in favor of "**Delhi Pollution Control Committee**".

Hence by way of this notice, you are hereby given an opportunity to submit your reply as to why EC of **Rs. 12,00,000/-** should not be confirmed. Your reply should reach to this office within 15 days from date of service of this notice, failing which it shall be assumed that you have nothing to say in this regard and the competent authority of DPCC shall be free to take action as per law. This may also be treated as an opportunity of being heard.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.



SEE, CMC - VII

P. S. Pankaj
Senior Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building
Kashmere Gate, Delhi-110006

To,

**M/s Sajid Mirza,
1834, Gali Kuan Wali, Lal Darwaza,
Sirki Walan, Lal Kuan, Delhi-110006**

Copy to: -

1. The Member Secretary, CPCB, Parivesh Bhawan, East Arjun Nagar, Delhi-110032
2. Smt. Anamika Sagar, Scientist-E & Div. Head, IPC-V, CPCB, Parivesh Bhawan, East Arjun Nagar, Delhi- 110032
3. The SDM, (Karol Bagh) , Jhandewalan Flatted Factory Complex, Delhi-110055
4. Master File CMC-VII

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Annexure-3

13

MOST URGENT
Hon'ble NGT MATTER
By Speed Post



DELHI POLLUTION CONTROL COMMITTEE

4th & 5th Floor, ISBT Building
 Kashmere Gate, Delhi 110006
 (Visit us at <https://www.dpcccomms.nic.in>)



F. No. DPCC/CMC-VII/NGT/(OA-707/2023)/2024/229-333

Dated: 2-7-2024

To,

1. The Commissioner (MCD),
 4th Floor, Dr. SPM, Civic Centre,
 Minto Road, Delhi – 110002
2. The Commissioner (Delhi Police),
 PHQ, Jai Singh Road,
 New Delhi – 110001

Sub.: Orders passed by Hon'ble NGT in O.A. No. 707/2023 in the matter "Saira Begum Vs. Govt. of NCT of Delhi & Ors".

Sir,

This has reference to the order dated 28.11.2023 and 05.02.2024 in reference to original application passed by Hon'ble National Green Tribunal in Original Application No. 707/2023 in the matter of "Saira Begum Vs. Govt. of NCT of Delhi & Ors" (copy enclosed) regarding red category polluting units which are operating in the residential area at 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi.

Joint inspection at alleged site i.e. 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi was carried out by officials of DPCC, Revenue Department, MCD, DJB and BSES on 12.01.2024 and 29.01.2024 in presence of Police Force.

During joint inspection on 12.01.2024 following 04 units were sealed and electricity/water supply of the premises was disconnected on the spot :-

1. M/s Arif and Mujahid, 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi-110006
2. M/s Abid, 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi-110006
3. M/s Shamshad, 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi-110006
4. M/s Sajid Mirza, 1834, Gali Kuan Wali, Lal Darwaza, Sirki Walan, Lal Kuan, Delhi-110006

In pursuance of orders dated 07.05.2004 passed by Hon'ble Supreme Court in the matter regarding "Shifting of Industries from non-conforming/ residential areas". In the order dated 07.05.2004; Hon'ble Supreme Court directed that all industrial units operating in non-conforming/ residential areas of the Delhi in violation of Master Plan of Delhi have to be closed down/ shifted.

You are therefore requested keep a strict vigil at the above said addresses as well as in non-confirming/ residential areas so that no illegal industrial unit, should establish/operate in any manner and said sealed premises will not be used clandestinely.

This is being issued as per the approval of the competent authority of Delhi Pollution Control Committee

Yours sincerely


SEE, CMC-VII
P. S. Pankaj

Senior Environmental Engineer
 Delhi Pollution Control Committee
 4th & 5th Floor, ISBT Building
 Kashmere Gate, Delhi-110006

Copy for information to:

1. The Member Secretary, CPCB, Parivesh Bhawan, East Arjun Nagar, Delhi-110032
2. Smt. Anamika Sagar, Scientist-E & Div. Head, IPC-V, CPCB, Parivesh Bhawan, East Arjun Nagar, Delhi- 110032
3. The SDM, (Karol Bagh) , Jhandewalan Flatted Factory Complex, Delhi-110055